

(14)

CENTRAL ADMINISTRATIVE TRIBUNA: HYDERABAD BENCH

AT HYDERABAD

Original Application No.400/96

Dt. of decision: 8-4-1996

Between:

C. Raghavendra Rao .. Applicant

and

1. Postal Division Inspector,
Nellore Sub-Division,
Nellore.
2. Superintendent of Post Offices
Nellore.

.. Respondents

Counsel for the Applicant : Sri M. Vijaya Kumar

Counsel for the respondents: Sri V. Bhimanna

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CORAM

HON'BLE SRI JUSTICE M.G. CHAUDHARI : VICE CHAIRMAN

HON'BLE SHRI H. RAJENDRA PRASAD:

MEMBER (A) *Q. 8m*

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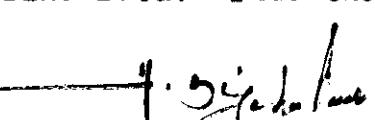
O.A.No.400/96

JUDGEMENT

(As per the Hon'ble Sri H. Rajendra Prasad, Member (A))

The applicant has been functioning, according to his own statement, on a provisional basis in the capacity of EDBPM, P.N. Satram, EDBO, in Nellore Postal Division from 1-10-1992. R-2 is seen to have issued a re-notification inviting applications from eligible candidates for the said vacancy. Although it has been stated on behalf of the applicant that he has applied for the said post well within the last date fixed for the purpose, the same is not borne out by any specific averments in the O.A., nor is it supported by any document.

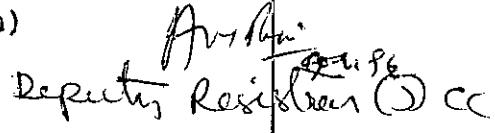
2. Nevertheless, in view of the fact that the applicant claims to have been working continuously in the post for several years, and consequently gained some experience in the job, he is hereby permitted and directed to apply for the said post within one week from today. If the selection process has not been completed, and if a suitable candidate has not already been selected till today, it is directed that the Senior Superintendent of Post Offices, Nellore Division, shall entertain the application so submitted by the applicant and consider his candidature along with that of other applicants for the post, and select the most suitable person in accordance with rules. If none else has been selected already prior to this day, it is further directed that the applicant shall be allowed to continue in his present post until the selection process, as indicated above, is finalised. Thus the O.A. is disposed of.


(H. Rajendra Prasad)
Member (A)


(M.G. Chaudhari)
Vice Chairman

Dt. 8-4-1996
(Open Court Dictation)

kmv


Deputy Registrar (cc)

To

1. The Postal Division Inspector,
Nellore Sub Division, Nellore.
2. The Superintendent of Post Offices,
Nellore.
3. One copy to Mr. M. Vijaykumar, Advocate, CAT. Hyd.
4. One copy to Mr. V. Bhimanna, Addl. CGSC. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

pvm.

C.C. by aulab
26/4/96 COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

Dated: 8 - 4 - 1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in
O.A.No. 400/96.

T.A.No. (w.p.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

pvm

